

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 18th August, 2025.

No. LJ (A) 84/2021/343 - In exercise of powers conferred under sub - section (3) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Smti. Silme D. Marak, Advocate as the Additional Public Prosecutor/ Additional Government Pleader, South Garo Hills District, Baghmara with immediate effect and until further orders in place of Smti. Chingkame W. Momin who was appointed as Additional Special Public Prosecutor (POCSO) and Additional Public Prosecutor/ Additional Government Pleader vide notification No. LJ (A) 84/2021/258 dtd. 19th December, 2024 and No. LJ (A) 83/2021/237 dtd. 13th August, 2024.

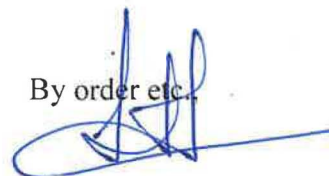
Sd/-
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/343-A,
Copy forwarded to:-

Dated Shillong, the 18th August, 2025.

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. The Deputy Commissioner, South Garo Hills District, Baghmara.
4. The District & Session Judges, South Garo Hills District, Baghmara.
5. The Superintendent of Police, South Garo Hills District, Baghmara.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Smti. Silme D. Marak, Advocate. Charge report of assuming charge as Addl. Public Prosecutor/ Addl. Government Pleader along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, Baghmara Treasury, Shillong.
12. Law (B) Department.
13. DEO, Law Department.

By order etc.



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.